

FORM A

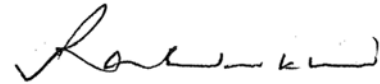
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF “VEBHAV YARNS PRIVATE LIMITED”

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vebhav Yarns Private Limited
2.	Date of incorporation of corporate debtor	05/09/2001
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U18101DL2001PTC112319
5.	Address of the registered office and principal office (if any) of corporate debtor	401, Sharp Bhawan, 2nd Floor, B-2/3, Nani Wala Bagh, Commercial Complex, Azadpur, New Delhi-110033.
6.	Insolvency commencement date in respect of corporate debtor	18.10.2023 [‘Copy of order received on 20.10.2023’]
7.	Estimated date of closure of insolvency resolution process	15.04.2023
8.	Name and registration number of the Insolvency Professional Acting as Interim Resolution Professional	Rabindra Kumar Mintri IBBI/IPA-001/IP-P00707/2017-2018/11194
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034 Email: mintri_ca@rediffmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034 Email: cirp.vypl@gmail.com
11.	Last date for submission of claims	03.11.2023 [‘14 days from the receipt of copy of order’]
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Copy of the above Forms can be downloaded from the weblink: https://ibbi.gov.in/downloadform.html (b) Not Applicable

- I. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S. Vebhav Yarns Private Limited on 18.10.2023** ['Copy of order received on 20.10.2023'].
- II. The creditors of **M/s. Vebhav Yarns Private Limited**, are hereby called upon to submit their claims with proof on or before 03.11.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.
- III. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- IV. The claims may be submitted in their specified forms. Form B - Operational Creditor (Other than Workmen/Employee); Form C - Financial Creditor; Form CA - Financial Creditors in a class; Form D- Workmen/Employee; Form E - Authorized Representative of Workmen/Employee; and Form F Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/downloadform.html>.
- V. Submission of false or misleading proofs of claim shall attract penalties.



Rabindra Kumar Mintri
(Insolvency Professional)
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Ph. No.: 9811173846, 011-40042899
Address: JD-18-B, Near Ashiana Chowk Pitampura, N.D.-34

Rabindra Kumar Mintri

(Interim Resolution Professional)

IBBI/IPA-001/IP-P00707/2017-2018/11194

Date: 21.10.2023
Place: New Delhi

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